

ITEM NO.44

COURT NO.13

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) Nos.12199-12200/2025

[Arising out of impugned final judgment and order dated 20-03-2025 in WPA(P) No. 288/2024 and order dated 22-04-2025 in RVW No. 104/2025 passed by the High Court at Calcutta]

KANIZ AHMED

Petitioner(s)

VERSUS

SABUDDIN & ORS.

Respondent(s)

Date : 30-04-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mrs. Haripriya Padmanabhan, Sr. Adv.
Mr. Soumya Dutta, AOR
Mr. Saurabh Prasad, Adv.
Mr. Tushar Srivastava, Adv.
Mr. Vishal Sinha, Adv.

For Respondent(s) :

Mr. Rahul Arya, Adv.
Mr. Abdul Hamid Molla, Adv.
Mr. Ritik Dwivedi, Adv.
Mr. Rohit Amit Sthalekar, AORUPON hearing the counsel the Court made the following
O R D E R

1. The Special Leave Petitions stand dismissed, in terms of the signed Reportable Order.
2. Pending applications, if any, shall also stand disposed of.
3. Registry is directed to circulate one copy each of this Order to all the High Courts.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS(POOJA SHARMA)
COURT MASTER (NSH)

(Signed Reportable Order is placed on the file)